

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
WEST ZONAL BENCH AT MUMBAI
COURT NO.**

Appeal No. ST/86127/2015

(Arising out of Orders-in-Appeal No. ST-1/PD/800 dt. 26.09.2014
passed by the Commissioner of Central Excise & Service Tax
(Appeals-IV) Mumbai)

M/s. Petroleum India International : Appellant

VS

**Commissioner of Central Excise & Service Tax, : Respondent
Mumbai-I**

Appearance

None for Appellant

Shri M. Suresh, Dy. Commr. (A.R) for respondent

CORAM:

Hon'ble Dr. D.M. Misra, Member (Judicial)

Hon'ble Mr. C.J. Mathew, Member (Technical)

Date of hearing : 13/12/2018

Date of decision : 13/12/2018

ORDER NO. A/88200/2018

Per : Dr. D.M. Misra

The matter has been listed on 7.3.2018, 13.4.2018,
28.6.2018, 2.8.2018, 14.9.2018, 22.10.2018, 27.11.2018 and
today on 13.12.2018.

2. Learned Authorized Representative for the Revenue submits
that despite of notices served on the appellant, none appeared on
behalf of the appellant nor there is any request for adjournment.

3. Since the appellant is not interested in pursuing the appeal, the appeal deserves to be dismissed for non-prosecution. Consequently, the appeal is dismissed for non-prosecution. Appeal dismissed.

(Operative portion of the order pronounced in court)

(C.J. Mathew)
Member (Technical)

(Dr. D.M. Misra)
Member (Judicial)

SM.